

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 15/2023

GANESH SHIV KUMAR SAGAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.90371/2023 - INTERVENTION/IMPLEADMENT)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Ankit Verma, Adv.
Mr. S S Bandyopadhyay, Adv.
Mr. Arvind Mishra, Adv.
Mrs. Archana Kumari, Adv.
Mr. Syed Miran Ahmad, Adv.
Mr. Gulam Rabbani, Adv.
Mrs. Leelawati Suman, Adv.
Mr. B C Bhatt, Adv.
Mrs. Barnali Basak, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. Kaivalya C Ratnaparkhe, Adv.
Mr. Yogendra Kumar Verma, Adv.
Mr. Satish Kumar, AOR

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.
Dr. Reeta Vasishta, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Veer Vikrant Singh, Adv.
Mrs. Shruti Agrawal, Adv.
Ms. Priya Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Barun Kumar Sinha, A.A.G.
Mr. Rajiv Shanker Dvivedi, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Raavi Sharma, Adv.
Ms. Yamini Singh, Adv.

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the State of Jharkhand states that the petitioner has joined the investigation and fully cooperating with the same. Learned counsel for the petitioner undertakes that the petitioner shall continue to appear before the Investigating Officer as and when required till the investigation reaches a logical conclusion.
2. In this view of the matter, the interim protection granted to the petitioner on 27.07.2023 is made absolute.
3. So far as the stance of Union of India with reference to the matters of crypto currency arising in different States is concerned, learned Additional Solicitor General of India seeks and is granted four weeks' time to file an appropriate affidavit.
4. Post the matter for hearing on 21.03.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)